

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No. 71314 of 2018

(Arising out of Order-in-Appeal No.125/Comm.(Audit)/ST/APPL./KNP/2018 dated 05/03/2018 passed by Commissioner (Audit), Central Tax & Central Excise, Kanpur)

M/s. Pramod Electricals

.....Appellant

(Ambedkar Chauraha, Jalaun Road
Orai, Distt. Jalaun-285001)

VERSUS

Commissioner Central Excise, Kanpur

....Respondent

(117/7, Sarvoday Nagar, Kanpur)

APPEARANCE:

Absent for Appellant

Shri Santosh Kumar Agarwal, Authorized Representative for
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 71812 / 2019

DATE OF HEARING: 29 October, 2019
DATE OF DECISION: 29 October, 2019

ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been uploaded on the website well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the

appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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